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Title: Regarding Mashelkar's Committee Report on Patents Law.

SHRI HANNAN MOLLAH (ULUBERIA): Hon. Speaker, Sir, I would like to draw the attention of the Government to a serious controversy raised in the country with regard to Mashelkar Report.

Sir, Dr. R. A. Mashelkar, former Director General of CSIR was appointed Chairperson of the Technical Expert Group on Patent Laws on 5.04.2005. He submitted his Report to the Government which has raised many serious controversies. Firstly, it has come out that in the said Report a portion of it has been copied from a Paper prepared by Saammand Basheer, an Associate of Oxford Intellectual Property research Centre, U.K. It is an act of plagiarism and cheating[R9].

Secondly, he has given up the interest of our country in the interest of multinational corporations. The things like MNCs, interest, suggested by Navartis India Limited have been incorporated in his report.

MR. SPEAKER: Please conclude now.

SHRI HANNAN MOLLAH : Sir, he is taking a high moral ground but his recommendation is against the interest of the country. He created embarrassment for the Government in the WIPO meeting in Casa Blanca. I think he went beyond the terms of references.

MR. SPEAKER: This is not a debate. You just refer to it.

SHRI HANNAN MOLLAH : Sir, I would like to demand from the Government that a Joint Parliamentary Committee should go into it and submit a report to have a re-look at the Patents Act. This demand has come from many quarters in the last few years. Therefore, this report should be rejected and it should be re-looked by a Joint Parliamentary Committee.

MR. SPEAKER: Mr. Devendra Prasad Yadav, you are a senior and responsible Member. Please see that there is no tension. You just mention that thing. I have allowed you because of the sentiments of the people.